

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

ORIGINAL APPLICATION NUMBER 1359 OF 2004

ALLAHABAD THIS THE 03<sup>rd</sup> DAY OF AUGUST 2005

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Yas Karan  
s/o Satya Narain  
r/o H.No. 136 2I Hemant Bihar  
2 Kanpur Mahanagar, Ex Superintendent  
in carriage Department at Kanpur.

.....Applicant

(By Advocate: Shri Sajnu Ram)

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway Allahabad.

..... Respondents

(By Advocate: Gyan Prakash)

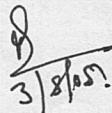
O R D E R

By Hon'ble Mrs. Meera Chhibber, Member (J)

Grievance of the applicant in this case is that he retired from service on 30.06.1994 when he was paid gratuity of Rs.40,788/- whereas he was entitled to get Rs.69,333/- in view of the judgment given by the Hon'ble Supreme Court in the case of Union of India Vs. Preetam Singh. Therefore, he gave a representation on 19.05.2003 to the DRM NCR, Allahabad, which was followed by two reminders dated 16.03.2004 and 24.08.2004 (Pg.20 to 22) but no reply was given to him, thus he had no other option but to file the present original application.

2. Whether applicant is entitled to get relief as prayed by him would have to be verified by the respondents in view of the judgment given by Hon'ble Supreme Court as relied upon by the applicant in the case of Union of India Vs. Preetam Singh. Therefore, it would be better if this O.A. is disposed of without going into the merits of the case by directing the respondent No.2 to treat this O.A. itself as a representation and to decide the applicant's claim by a reasoned and speaking order by referring to the judgment relied upon by the counsel for the applicant, Union of India Vs. Preetam Singh, within a period of 4 months from the date of receipt of a copy of the judgment under intimation to the applicant. Counsel for the applicant is directed to produce the copy of the judgment relied upon by him and give it to the DRM Allahabad Division within 1 months from the date of receipt of a copy of this order.

3. O.A. is disposed off accordingly. No order as to costs.



Member (J)

Shukla/-